

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.117/92

New Delhi, this 24th day of May, 1996

Hon'ble Shri B.K. Singh, Member(A)
Hon'ble Dr. A.Vedavalli, Member(J)

Shri G.C. Thakur &
17 others as mentioned
in Memo of parties,
all working in Deptt. of
Telecommunications, N.Delhi .. Applicants

(By Shri S.D. Minra, Advocate - not present)

Vs.

Union of India, through

1. Secretary
Dept. of Communication
New Delhi

2. Director General(Tel.)
Dept. of Telecommunication
New Delhi ..

Respondents

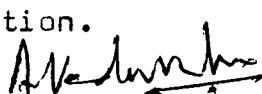
(By none)

ORDER (oral)

Hon'ble Shri B.K. Singh

Registry has raised certain queries to the effect that the OA's to be clubbed with the present OA do not tally as OA 1734/93 (C.L.Seth Vs. UOI) has already been dismissed as withdrawn on 26.8.93 and OA 2919/92 (M.P.Dube Vs. UOI) has been fixed on 8.9.93 and the Tribunal vide its order dated 6.3.96 has desired the applicants to remove the objections raised by the registry and the case was fixed on 10.4.96. Nobody appeared either on 6.3.96 or 10.4.96, ~~neither~~ The objections have ^{not} been removed. The correct numbers of the OA's also have not been communicated. Today, even on second call nobody appeared for the applicant. The OA is, therefore, dismissed in default and for non-prosecution.

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(Dr. A. Vedavalli)
Member(J)


(B.K. Singh)
Member(A)